

x  
W.P(Crl.)No. 156-157 OF 2001  
ITEM No.28 & 43

Court No. 8

SECTION X  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Crl.) No. 156-157/2001

PRAKASHWATI &ANR

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

( With Office Report )  
With

SLP(Crl.)No.685/2002

Date : 22/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. P.K. Dey, Adv.  
Mr. N.B. Joshi, Adv.  
Mr. Santanu Ghosh, Adv.  
Ms. Abha R. Sharma, Adv.

For Respondent (s) Mr. Rajesh K. Sharma, Adv.  
Ms. Shalu Sharma, Adv.  
Mr. Goodwill Indeevar, Adv.

Mr. J.P. Dhanda, Adv.  
Ms. Raj Rani Dhanda, Adv.  
Mr. K.P. Singh, Adv.  
Mr.D.S. Nagar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

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.SP2

We are not inclined to entertain these petitions under Article 32 of the Constitution. As such, these petitions are dismissed. This order of rejection, however, will not prevent the petitioners to take appropriate steps before the appropriate forum in accordance with law.

The special leave petition is dismissed.

.SP1

(K.K. Chawla)  
Court Master

(D.D. Jindal)  
Assistant Registrar